

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 11/04/2018

Misc. Application No.93 of 2018
And
Appeal No.113 of 2018

JMD Alloys Limited
Usha Complex,
Kankarbagh Road,
Patna – 800 020.

... Appellant

Versus

1. Securities and Exchange Board of India
Plot No.C4-A, 'G' Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400 051.

2. BSE Limited
Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai – 400 001.

... Respondents

Mr. K.C. Jacob, Advocate i/b Corporate Law Chambers India
for the Appellant.

Mr. Tomu Francis a/w Mr. Vivek Shah, Advocates for Respondent No.1.

Mr. Ajay Khaire, Advocate for Respondent No.2.

CORAM : Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. Not on board. Mentioned by the Counsel for the appellant and
taken up for hearing by consent of the parties.

2. Appellant is aggrieved by the communication issued by SEBI on
7th August, 2017. It is the case of the appellant that the appellant had

made a representation to Bombay Stock Exchange (BSE) and also SEBI on 23rd August, 2017 against the said communication dated 7th August, 2017 and the same has not yet been disposed of.

3. In these circumstances, we dispose of the appeal by directing BSE and SEBI to dispose of the representation made by the appellant on 23rd August, 2017 as expeditiously as possible.

4. Appeal is disposed of in the aforesaid terms with no order as to costs.

5. In view of the disposal of appeal, Misc. Application No.93 of 2018 does not survive and the same is disposed of accordingly with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

11/04/2018
prepared & compared by-dg